

**Notice Calling for suggestions, views, comments etc from WTO- TBT Committee members within a period of 60 days on the draft notification related to omission of provision from 2.10.6(1) Beverages Non -Alcoholic-Carbonated, for declaration of added sugar.**

**F.No.1-94(1)/ FSSAI / SP(Labelling) / 2014.** - in the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 in regulation 2.10 -

a) for sub-regulation 2.10.6 relating to "Beverages Non-Alcoholic-Carbonated", in clause 1 relating to "Carbonated Water" the following paragraph shall be omitted, namely:-

"Provided that the quantity of added sugar shall be declared on the container /bottle and if no sugar is added that also shall be declared on the container/bottle as laid down in labelling Regulations 2.4.5 (24, 25, 26, 28 and 29) of Food Safety and Standards Packaging and Labelling) Regulations, 2011.

In case of returnable bottles, which are recycled or refilling the declaration of quantity of added sugar and no sugar added may be given on the crown."